

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No. 196 of 2024

In the matter of:

Vivek Choudhary

Applicant

Versus

State of Haryana & Ors.

Respondent

Index

Sr. No.	Particulars	Page No.
1	REPLY ON BEHALF OF RESPONDENT No.2, COMMISSIONER, MUNICIPAL CORPORATION, HISAR	

Filed by:

.....

Date: 23/07/2024

Place: Hisar


Executive Engineer
Respondent No. 2
Municipal Corporation
HISAR

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 196 of 2024

In the matter of:

Vivek Choudhary

Applicant

Versus

State of Haryana & Ors.

Respondent

REPLY ON BEHALF OF RESPONDENT No.2, COMMISSIONER,

MUNICIPAL CORPORATION, HISAR

MOST RESPECTFULLY SHOWETH

1. The above mentioned original application registered on the basis of letter has been filed regarding apprehension of illegal cutting of trees near Gurudwara, model town, Hisar, Haryana.
2. That Present reply is being submitted through Executive Engineer who is authorized and competent to file the present reply on behalf of answering respondent.
3. It humbly submitted on visiting the site it was found out that some trees were standing in a private plot and some outside the private plot Municipal Corporation can only take action on trees planted in streets , parks, and green belts only.
4. That answering respondent is concerned with the civic amenities in the area falling under the jurisdiction of answering respondent. Presently there is no plan of cutting of these trees for any development work in public interest.
5. Without prejudice to above submissions, it is submitted that no incident of illegal cutting of trees as alleged in the OA, has been noticed by the Municipal Corporation, Hisar.

In view of the submissions made herein above, it is kindly prayed that present OA may kindly be dismissed qua the answering respondent.

Place: Hisar
Date: 23/07/2024


Executive Engineer
For Respondent No.2
Municipal Corporation
HISAR